

(44)

NATIONAL COMPANY LAW TRIBUNAL
SINGLE BENCH
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD AT 10.30 AM ON 21.06.2018

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER - JUDICIAL

APPLICATION NUMBER : CA/791/2018
PETITION NUMBER :
NAME OF THE TRANSFEROR : C.S.M INFRASTRUCTURE PVT LTD
NAME OF THE TRANSFEREE : ROC, CHENNAI
UNDER SECTION : 252

S.No.	Name (in Capital)	Represented by	Signature
1.	G. HANESH BTB	Applicant	G. Hanesh BTB
2.	B. Sarathbabu	For Roc, Chennai	B. Sarathbabu

ORDER

Representative for the Applicant present. Counsel for the ROC present. Counsel for the ROC has submitted that there is no compliance with provisions of Section 248(4) of the Companies Act, 2013. As far as the ROC is concerned, there is no publication of notice as prescribed in Forms STK-5 ~~and~~ STK-6. Counsel for the ROC is directed to file short reply as to whether the compliance was made with Section 248(4) of the Companies Act, 2013 before striking off the name of the Company from Register of Companies. Put up on **02.07.2018 at 10.30 A.M.**

(CH. MOHD. SHERIFF TARIQ)
MEMBER (JUDICIAL)

VS